

IN THE HIGH COURT OF BOMBAY AT GOA**LD-VC-CW-325-2020**

Aamchi Vyapari Sanghatana Association Petitioner.

Versus

State of Goa & ors. Respondents.

Mr. Iftikhar Agha, Advocate for the Petitioner.

Mr. Pravin Fal Dessai, Addl. Government Advocate for the
Respondent No.1

Mr. Nikhil Vaze, Advocate for the Respondent No.2.

Coram : M. S. SONAK, &**SMT. M. S. JAWALKAR, JJ.****Date : : 4th November, 2020**

P.C.:

Heard Mr. Iftikhar Agha, learned Advocate for the petitioner,
Mr. Pravin Fal Dessai, learned Addl. Government Advocate for the
State of Goa and Mr. Nikhil Vaze, learned Advocate for the Ponda
Municipal Council.

2. According to us, no case is made out, for grant of any ad-interim relief, in this matter.

3. However, in view of certain contentions raised by Mr. Agha, learned Advocate, we direct the respondents to file their response, in this petition.

4. Mr. Vaze, learned Advocate states that necessary response will be filed, within two weeks from today.

5. If, respondent no.1 wishes to file response, he may do so. Copies of the responses to be furnished to the learned Counsel for the petitioner in advance by email.

6. Mr. Agha, learned Advocate states that he will serve the copy of the petition on the learned Counsel, appearing for the respondents, today itself.

7. Stand over on 01.12.2020.

SMT.M.S.JAWALKAR, J.

M. S. SONAK, J.

MF/-